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GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & BANKING

NEW DELHI THE 17TH JUNE, 1973

NOTIFICATION  
INCOME TAX

No.1357(F.NO.404/126/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Jagram Kanejia, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.P. Saxena made under Notification number 400(F.NO.404/167/73-ITCC) dated 30th June, 1973 is cancelled with effect from the date Shri Jagram Kanejia takes over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri Jagram Kanejia takes over charge as a Tax Recovery Officer.

Sd/-(V.P. MITTAL)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

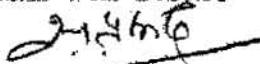
No.1357(F.NO.404/126/76-ITCC):

Copy forwarded to:-

1. The Director of Inspection (RS&F), New Delhi.
2. The Comptroller and Auditor General of India, New Delhi.
3. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
4. The Accountant General, Government of Uttar Pradesh, Allahabad.
5. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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8. The Commissioner of Income-tax, Lucknow-I, Lucknow.

Sd/-(V.P. MITTAL)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE.

  
(S.C. PRASAD)

Officer on Special Duty